

**GOVERNMENT OF INDIA  
MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION  
DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION**

**LOK SABHA  
UNSTARRED QUESTION NO. 2038  
TO BE ANSWERED ON 14<sup>TH</sup> MARCH, 2017  
STATUS OF HTS IN ARUNACHAL PRADESH**

**2038. SHRI NINONG ERING:**

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION  
उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) the status of Hill Transport Subsidy (HTS) in Arunachal Pradesh;
- (b) whether the HTS bills submitted to FCI have been paid, if not, the reasons therefor;
- (c) whether FCI is planning to make payments for Hill Transport Subsidies (HTS) in the State of Arunachal Pradesh and has also been asked by Supreme Court to make the aforesaid payments; and
- (d) if so, the details thereof and if not, the reasons therefor?

**A N S W E R**

**MINISTER OF STATE FOR CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION  
(SHRI C. R. CHAUDHARY)**

(a) Hill transport subsidy covers the expenditure incurred by State Govt. for moving stocks from base depot (designated by FCI in consultation with States) upto approved Principal Distribution Centres (PDCs). PDCs are approved by the GoI. These charges are reimbursed by the FCI on actual basis as certified by the State Govt.

(b) The status of bills submitted by State Government from 2009 to RO Arunachal Pradesh is as under:

S. No	Period	HTS Bills	Claimed Amount (in Rs.)	Remarks
1	2009-10	89	2,51,63,221.00	The bills were returned to State Govt. by FCI on account of deficiencies noticed.
2	2010-12	67	3,58,88,687.00	
3	2010-12	153	4,91,53,486.00	These bills were returned to State Govt. as they did not comply with the guidelines laid down as per recommendations of Saumitra Chaudhuri committee.
4	2012-13	47	22,04,78,795.00	
5	2013-14	41	11,64,53,530.00	
	<b>Total</b>	<b>397</b>	<b>44,71,37,319.00</b>	

(c) & (d): There is no pendency of any bill towards HTS to State Govt. of Arunachal Pradesh with the FCI. In the SLP (C) No. 32034-35/2011 – State of Arunachal Pradesh Vs FCI & others, Hon'ble Supreme Court has dismissed all the Special Leave Petitions filed by the State of Arunachal Pradesh against the Judgment and Order dated 18.3.2011 passed by the Division Bench of the Guwahati High Court in Writ Petition (Civil) No 242/2010 and Order dated 6.9.2011 in Review Petition No 41/2011 in the aforesaid matter.

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